

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.113 - IA/769(AHM)2021  
ITEM No.114 - IA/1077(AHM)2022  
ITEM No.115 - Mis.App/8(AHM)2022  
In  
CP(IB) 59 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI Bank Ltd  
V/s  
Doshion Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 06/02/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Arjun Padhiyar, Ld. Adv., Mr. Nisarg S Shah, Ld. Adv.  
For the Respondent : Mr. Arpit R Singhvi, Ld. Adv.

**ORDER**

Learned Counsel for the Suspended Management produced on record a purshis pointing out that an appeal against the order of Hon'ble NCLAT is filed before the Hon'ble Supreme Court, hence, it is coming up today. We noted the facts.

In view of this, the matter stands adjourned to 19.04.2023

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**